

DISTRICT BAR ASSOCIATION, KARGIL, UT LADAKH



POWER OF ATTORNEY/VAKALAT NAMA

S. No. 42

In the Honble Court of _____ Jurisdiction

IN RE : _____ Petitioner/Plaintiff/Applicant/complainant /etc.

VERSUS _____ Resp/Defdt./Non-applicant / Accused/etc.

Known all to whom these presents shall come that I/We _____ the

above named _____ do hereby appoint.

1) _____ 2) _____
 3) _____ 4) _____

Hereinafter called advocate(s) to be my/our Advocate(s) in the above note case and authorized him/them:-

1. To act, appear and plead in the above noted case in the court or in any other court in which the same may be tried or heard and also in the appellate Court including High Court and Supreme Court.
2. To sign file, verify, and present pleadings, applications, appeals, cross objections or petitions for executions review, revision, withdrawal, compromise, or other petitions, or affidavits or other documents as may be deemed necessary or proper for the effective and proper prosecution of the said case, in all its stages.
3. To withdraw, or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case.
4. To take out, execution proceedings, to obtain registration file return obtain 'c' from & to appear in assessment proceedings.
5. To deposit, draw and receive money, cheque and issue receipts and do all other acts and things which may be necessary to be done for the prosecution and progress of the said case.
6. To appoint and instruct any other legal practitioner authorizing him to exercise the power and authority hereby conferred upon the said Advocate, whatever he may deem fit and proper and to sign the power of attorney on our behalf for the said purposes.
7. And I/We undersigned do hereby agree to ratify and confirm act done by the Advocate or their substitute in the manner as my/our on act, as done by me/us to all intents and purpose.
8. And I/We undertake that I/We or my our duly authorized agents would appear in court on all hearing and will inform the advocate for appearance when the case is called.
9. And I/We undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case in consequence of his absence from the court when the said case is called up for hearings or for any negligence of the advocate or his substitute.

And I/We undersigned do hereby agree that in the event of any part of the fee agreed by me/us to be paid to the advocate remaining up paid, he shall be entitled to withdraw from the prosecuting of the said case until the same is paid up. If any costs are allowed for and adjournment the advocate would be entitled to the same, unless the court Directs otherwise.

IN WITNESS WHERE OF I/We do here upto set my/us hand to these presents the contents of which have Been understood by me/us on this _____ day of _____ Year Accepted subject to the terms of fees.

Accepted Advocate
Licence No. _____

Client Signature/
Thumb Impression